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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
AHMEDABAD BENCH.

O.A. No. 476 1988
T.A. No.

DATE OF DECISION 3.11.1988

Shri B.K. Bauva Petitioner

Mr. A.S. Yamani Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. J.D. Ajmera Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H. Trivedi Vice Chairman

The Hon'ble Mr. P.M. Joshi Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri B.K. Bauva,
 S.D.T.O.,
 Krishna Kunj,
 Junction Plot,
 Rajkot.
 (Advocate-Mr. A.S. Yamani)

.. Petitioner

Versus

1. Union of India, Through
 Secretary,
 Communication Dept.,
 Govt. of India,
 New Delhi.
2. P.A. (E),
 C/o. TDM, Race Course,
 Rajkot.
3. The A.E. Trunks,
 C.T.O. Compound,
 Rajkot.
4. The E.E.T.,
 C/o. T.D.M. Rajkot.,
5. The T.D.M.,
 Rajkot.

(Advocate-Mr. J.D. Ajmera) .. Respondents.

C R A L - O R D E R

03.11.1988.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard learned advocates Mr. A.S. Yamani and Mr. J.D. Ajmera for the petitioner and respondents respectively. The petitioner has filed an appeal against the impugned order which is pending with the appellate authority. Although this is not an appealable order, the petitioner concedes that the respondents be allowed to dispose of the appeal if he is protected, so far as interim relief is concerned by our direction that his name be continued to be retained in the select list until the disposal of the appeal and the appeal be disposed of within one month. Accordingly, it is directed that the respondent authority dispose of the appeal which is pending within one month from the date of this order and until such disposal, the petitioner's name be continued

in the select list from which by order dt. 12.11.1986
he is sought to be removed. The petitioner may pursue
his cause, if any, ~~survives~~ in the forum of this Tribunal.
The interim relief however, does not extend to any
direction to the respondent authority to appoint or
continue as Short Term Operator.

With the above observation and direction, the
case is disposed of.

P. H. Trivedi

(P H Trivedi)
Vice Chairman

P. M. Joshi
(P M Joshi)
Judicial Member

*Mogera